

(c) All the Institutes have already been requested to follow/implements penalty clause as suggested by the Audit. The replies of the concerned institutes are given as under:—

IASRI, New Delhi: There was no instances of cases at IASRI in which damage for delay in supply of stores were warranted. Bank guarantee whenever needed as per rules have been obtained and EMD/Security deposit, where firms defaulted, have been forfeited as provided under the Rules.

IARI, New Delhi: This requirement has been noted and penalty clause has now been incorporated in purchase orders.

IISR, Lucknow: The suggestion has been noted for future compliance. As regards the case of Diesel-generating Sets, it is informed that both the Diesel-generating Sets have been energized on 6.12.1996 which have also been taken over by the Institute.

CISH, Lucknow: The suggestion was noted and has been incorporated in all the supply/purchase orders.

DWR, Karnal: Such condition is now being incorporated while issuing the tenders/purchase order.

[Translation]

Bargi Dam

1184. SHRI RAMANAND SINGH: Will the PRIME MINISTER be pleased to state:

(a) The percentage of construction work of the right bank canal of Bargi dam completed so far and the time by which the remaining work is targeted to be completed;

(b) the budgetary provision made for the purpose during the year of 1998-99 and 1999-2000 separately; and

(c) the agricultural land in acres proposed to be irrigated in Madhya Pradesh after completing the right bank canal of Bargi dam?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND MINISTER OF STATE IN THE MINISTRY OF WATER RESOURCES (SHRI SOMPAL): (a) The proposed canal on the right bank of the Bargi dam is part of Bargi Diversion Project which is targeted to be completed by March, 2014. The excavation work has since commenced.

(b) An amount of Rs. 1.20 crores has been kept in the State budget for 1998-99. For the year 1999-2000, no details are available.

(c) An area of 6.05 lac acres of the agricultural land is proposed to be irrigated in Madhya Pradesh after completion of the Bargi Diversion Project.

Flood Control in Bihar

1185. SHRI SHAKUNI CHOUDHARY: Will the PRIME MINISTER be pleased to state:

(a) whether the embankments of the river Ganges have been completely damaged in district Katihar due to the devastating floods of 1998;

(b) if so, the details thereof;

(c) whether inhabitants of several villages have deserted to major breach in the Kadagola Ghat in Barar Block;

(d) if so, whether the Union Government propose to provide necessary funds to provide necessary funds to repair the said Ghat without any further delay; and

(e) the time by which the funds are likely to be provided to the State Government for the purpose?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND MINISTER OF STATE IN THE MINISTRY OF WATER RESOURCES (SHRI SOMPAL):

(a) The embankment of river Ganges has been partly damaged in Katihar district in Bihar due to floods of 1998.

(b) The embankment has been damaged at two places. One near village Goagachhi and the other at location upstream of Baburbanna village, both on left bank of the river.

(c) No Major breach in the embankment has taken place in Kadagola Ghat in Barari. However, as a precautionary measure inhabitants near Jarlahi ring bund in Kadagola Ghat were temporarily shifted to safer places.

(d) and (e) Maintenance and repair of embankments are done by the State Government out of their own funds. Union Government would therefore not provide financial assistance for such activities.

[English]

Fish Farmers Development Agencies

1186. SHRI LAKSHMAN SINGH: Will the PRIME MINISTER be pleased to state: